

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6623  
ANSWERED ON:06.05.2015  
INDIAN ENCLAVES IN BANGLADESH  
K. Shri Parasuraman

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether a number of Indian enclaves still exist in Bangladesh due to which people residing there are unable to enjoy the rights conferred to an ordinary citizen of India;
- (b) if so, the details and reasons thereof; and
- (c) the steps taken/proposed to be taken by the Government to retrieve these enclaves?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

(a) to (c) There are 111 Indian enclaves in Bangladesh and 51 Bangladeshi enclaves in India. These enclaves are a consequence of the partition of India in 1947 which was effected without addressing the fate of these enclaves in both countries. In a bid to arrive at a comprehensive settlement of the land boundary, Government of India and Government of Bangladesh signed an Agreement Concerning the Demarcation of the Land Boundary between India and Bangladesh and Related Matters (LBA) in 1974 and the Protocol to the LBA in 2011. With these instruments, long outstanding issues of exchange of enclaves have been settled. The Constitutional Amendment Bill to enable implementation of the LBA and its Protocol, has been introduced in Rajya Sabha. Implementation of the Agreement will allow the residents of the enclaves to enjoy legal rights as citizens and will also allow up-gradation of infrastructure facilities in the enclaves.